

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/MP/2023

- Subject** : Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 3(9)(a) and 8(5)(ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 3(10)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
- Date of Hearing** : **11.2.2025**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Bau V., Member
Shri Harish Dudani, Member
- Petitioner** : Powerlinks Transmission Limited (PTL)
- Respondent** : Power Grid Corporation of India Limited (PGCIL) & 23 Ors.
- Parties present** : Shri Venkatesh, Advocate, PTL
Shri Ashutosh Srivastava, Advocate, PTL
Shri Nihal Bhardwaj, PTL
Shri Anup Pitale, PTL
Shri Jatin Mahani, PTL
Shri V.N. Kanan, Advocate, DTL
Ms. Harimohanan, Advocate, DTL
Shri Mayank Singh, Advocate, DTL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and, accordingly, was adjourned.

2. The learned counsel for the Petitioner requested to allow him to upload a brief written note of arguments on the e-filing portal. The learned counsel for Respondent No.10, Delhi Transco Limited, submitted that it had filed a reply to the Petition and requested to delete it from the array of parties as it is neither a necessary nor a proper party.

3. After hearing the learned counsels for the parties, the Commission permitted the Petitioner to upload a brief written note of arguments on the e-filing portal within a week. The Commission further granted one last opportunity to the Respondents to file their



respective replies, if any, on an affidavit within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, two weeks thereafter.

4. The matter will be listed for the hearing on **26.3.2025**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

